

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 401

IA/1384/ND/2022in IB/2694/ND/2019

IN THE MATTER OF:

Gupshup Technology India Pvt Ltd	...	Applicant
Versus		
Exclusife Technosoft Pvt Ltd	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 22.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Ajay Kumar Jain, Mr. Sourit Arora, Advs.
For R-2	: Mr. Siddharth Dutta, Ms. Neha Singh, Advs.
For R-3 & R-5	: Mr. Rishabh Tripathi, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1384/ND/2022

This is an application filed by the Resolution Professional of Exclusife Technosoft Private Limited under Section 60(5) of the Insolvency & Bankruptcy Code, 2016. Learned Counsel for the Resolution Professional and Mr. Siddharth Dutta, Learned Counsel for the respondents No. 2 and Mr. Rishabh Tripathi, Learned Counsel for the respondents No. 3 to 5 are present. Heard the arguments on behalf of the parties. Parties are directed to file written submissions not more than three pages within ten days. Let this matter be posted to 10.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)